

HIGH COURT OF UTTARAKHAND AT
NAINITAL
NOTIFICATION

No. 33/UHC/Admin. A (Recruitment Cell)/2021;

Dated: 16 March, 2021.

In compliance of the Judgment, passed by Hon'ble Supreme Court of India, in Civil Appeal No. 1867 of 2006, "Malik Mazhar Sultan and Another Vs. U.P. Public Service Commission and Others", the High Court of Uttarakhand has determined vacancies (including vacancies likely to occur within one year) in Higher Judicial Service cadre, to be filled through different sources for the year 2021; the details thereof are as under:

| Sr. | Quota (As per the Rules) | Vacant posts |
|------------|--|-------------------------------------|
| 1. | Promotion from the cadre of Civil Judge (Senior Division) on the principle of merit-cum-seniority (65% of the total cadre strength). | 05 |
| 2. | Promotion from the cadre of Civil Judge (Senior Division) through limited competitive examination (10% of the total cadre strength). | 02 |
| 3. | Direct recruitment from the eligible Advocates (25% of the total cadre strength). | 02 [01 General (women) & 01 EWS] |

Sd/-
(Dhananjay Chaturvedi)
Registrar General
High Court of Uttarakhand
Nainital